

(21)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

CP-149/99 in
OA-2464/97

New Delhi this the 14th day of May, 1999.

Hon'ble Shri T.N. Bhat, Member(J)
Hon'ble Shri S.P. Biswas, Member(A)

Shri P.L. Arora,
R/o Associate Apartment,
Flat No. H-5, Plot No.83,
I.P. Extension, Patparganj,
Delhi-92. Petitioner

(through Sh. M.L. Sharma, advocate)
versus

1. Sh. S.P. Mehta,
General Manager,
Northern Railway,
Headquarters Office,
Baroda House,
New Delhi.
2. Sh. Sukhbir Singh,
Divl. Railway Manager,
Northern Railway,
Allahabad. Respondents

ORDER(ORAL)

Hon'ble Shri S.P. Biswas, Member(A)

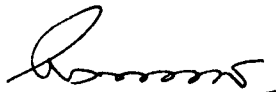
Heard the learned counsel for the petitioner for some time. It was pointed to him that a petition of contempt would not lie for the reason that some final order appears to have been passed in the disciplinary proceedings. It is, however, his contention that the order has been passed by ~~the~~ ^a incompetent authority. For this, the appropriate remedy available to the applicant would be to file a fresh O.A. challenging that order. The learned counsel for the petitioner accordingly prays that he may be allowed to withdraw this contempt petition. We

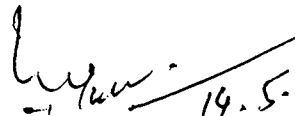
[Signature]
14.5.99

22

-2-

grant the necessary permission and dismiss this
contempt petition as withdrawn.


(S.P. Biswas)
Member(A)


(T.N. Bhat)
Member(J)
14.5.99

/vv/

I